

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

THURSDAY, THE 30TH DAY OF APRIL, 2020 /10TH VAISAKHA, 1942

W.P. (C) .TMP No.242 OF 2020

PETITIONER:

G.RAVINDRAN PILLAI, S/O.LATE GOPALAKRISHNA PILLAI,  
AGED 60 YEARS, KEEPPALLILKIZHAKKATHLL, VADUTHALA,  
PANMANA,EDAPPALLYKOTTA P.O.,CHAVARA (VIA), KOILAM - 691 583

BY ADV. SRI. B.MOHAN LAL.

RESPONDENTS

- 1.THE KERALA STATE FINANCIAL ENTERPRISES LIMITED, REGISTERED OFFICE BHADRATHA, P.B.NO:510, MUSEUM ROAD, CHEMBUKKAVU P.O., THRISSUR-680 020, REPRESENTED BY ITS MANAGING DIRECTOR.
- 2.THE BRANCH MANAGER, THE KERALA STATE FINANCIAL ENTERPRISES LIMITED, THEVALÄKKARA BRANCH, THEVALAKKARA P.O., KOLLAM -690 524
- 3.THE STATION MASTER, THE KERALA STATE ROAD TRANSPORT CORPORATION KOLLAM DEPOT, KOILAM - 691 001.
- 4.THE STATION MASTER, THE KERALA STATE ROAD TRANSPORT CORPORATION, ERNAKULAM DEPOT, ERNAKULAM-682 011 .
- 5.SRI.SAJEEV, MECHANIC GRADE-IL, THE KERALA STATE ROAD TRANSPORT CORPORATION, ERNAKULAM DEPOT, ERNAKULAM-682 011

RI AND R2 BY ADV.SALIL NARAYAN.SC FOR KSFE.

R3 AND R4- BY ADV.T.P.SAJAN.SC FOR KSRTC.

THIS WRIT PETITION HAVING COME UP FOR ORDERS ON 30/04/2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:-

**BECHU KURIAN THOMAS, J**

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**WP(C) TMP NO.242 OF 2020**

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**DATED THIS THE 30<sup>th</sup> DAY OF APRIL, 2020**

**ORDER**

Advocate Sanil Narayanan takes notice on behalf of respondents No. 1 and 2. Advocate T.P. Sajan takes notice on behalf of respondents 3 and 4. Notice by speed post to respondent No. 5.

2. If the 3<sup>rd</sup> and 4<sup>th</sup> respondents have deducted any installment payment of the petitioner due to the 2<sup>nd</sup> respondent from the salary of the 5<sup>th</sup> respondent, the same shall be transferred to the 2<sup>nd</sup> respondent within 10 days from today. On such transfer, the same shall be credited by the 2<sup>nd</sup> respondent under the petitioner's head of account. The petitioner shall remit an amount of Rs.10,800/- by the due dates being the installment payment for the months of April 2020 and May 2020 without fail to the 2<sup>nd</sup> respondent. The 4<sup>th</sup> respondent shall not deduct further installment payments due under the chitty transaction between the petitioner and 2<sup>nd</sup> respondent, from the salary of the 5<sup>th</sup> respondent, for a period of one month. The

2<sup>nd</sup> respondent shall also inform this Court by the next posting date as to whether the amounts as directed herein have been received from all those concerned.

Post the WP(c) on 26.05.2020.

Nsd

**BECHU KURIAN THOMAS  
JUDGE**

APPENDIX

EXHIBIT-P1 - THE TRUE COPY OF THE RECEIPT ISSUED BY THE 2ND RESPONDENT TO THE PETITIONER FOR THE MONTHLY INSTALLMENT OF THE CHITTY FOR THE PERIOD NOVEMBER 2019.

EXHIBIT-P2- THE TRUE COPY OF THE SALARY SLIP OF THE 5TH RESPONDENT FOR THE PERIOD DECEMBER 2019 ISSUED BY THE 3RD RESPONDENT .

EXHIBIT-P3- THE TRUE COPY OF THE SALARY' SLIP OF THE 5TH RESPONDENT FOR THE PERIOD JANUARY' 2020 ISSUED BY THE 4TH RESPONDENT.

EXHIBIT-P3(A)- THE TRUE COPY OF THE SALARY SLIP OF THE 5TH RESPONDENT FOR THE PERIOD FEBRUARY 2020 ISSUED BY THE 4TH RESPONDENT.

EXHIBIT-P4- THE TRUE COPY OF THE APPLICATION DATED 14/01/2020 FILED BY THE PETITIONER BEFORE THE 3RD RESPONDENT UNDER RIGHT TO INFORMATION ACT AND ITS REPLY NO:T1681/20/EKM DATED 11/02/2020 ISSUED BY THE 4TH RESPONDENT TO THE PETITIONER